

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

MONDAY, THE TWENTY THIRD DAY OF DECEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J. SREENIVAS RAO

I.A.No. 1 OF 2024

IN/AND

COMMERCIAL COURT APPEAL NO: 56 OF 2023

Appeal filed under Section 37 of the Arbitration and Conciliation Act, 1996 R/w. Section 13 of the Commercial Courts Act, 2015 against the Order and decree dated 28.08.2023 passed in C.O.P.No. 15 of 2022 on the file of the Court of the Special Judge for Trial and Disposal of Commercial disputes, Ranga Reddy District at LB Nagar preferred against the Order dated 25.03.2022 passed in Case No. 610/IFC/Mdl-Mlg/2019 on the file of the Micro and Small Enterprises Facilitation Council, Mechal – Malkajgiri District.

Between:

Ms/. HYDAC (India) Private Limited, A Private Limited Company having registered office at HYDAC House, Plot No. A58, TTC Industrial Area, MIDC, Mahape, Navi Mumbai 400 710, MH, IN Authorized signature umesh shared Gandhi managing Director.

...Appellant

AND

M/s. Gem Engineering Industries India Private Limited, A Private Limited Company having registered office at Plot No. 154/B, 165/C, Phase-III, IDA Cherlapally, Hyderabad 500 051

...Respondent

IA NO: 2 OF 2023

Petition under Section 151 of CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the impugned order dated 28th August 2023 passed by Special Judge for Trial and Disposal of Commercial Disputes, Ranga Reddy District at LB Nagar in C.O.P.No.15 of 2022 and set aside the Arbitral Award dated 25th March 2022, passed by the Micro and Small Enterprises Facilitation Council Medchal- Malkajgiri in Case No.610/IFC/Mdl-Mulugu/2019, pending disposal of this Appeal.

IA NO: 1 OF 2024

Petition under Order 23 Rule 1 and Section 151 of CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to permit the appellant to withdraw the present appeal and since the matters stands settled between the parties.

Counsel for the Appellant : Mr. Mamilla Ashwin Reddy

Counsel for the Respondent : Mr. V. Murali Manohar

The Court delivered the following: JUDGMENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

I.A.No.1 of 2024

in/and

COMMERCIAL COURT APPEAL No.56 of 2023

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Mamilla Ashwin Reddy, learned counsel for the appellant.

2. Learned counsel for the appellant submits that the dispute between the parties has been amicably settled. He therefore seeks leave of this Court to withdraw the appeal.

3. In view of aforesaid submission and for the reasons assigned in I.A.No.1 of 2024, which is duly supported by an affidavit, I.A.No.1 of 2024 is disposed of and the appeal is dismissed as withdrawn.

Miscellaneous applications, if any pending, shall stand closed.

There shall be no order as to costs.

Sd/- K. SRINIVASA RAO
JOINT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Special Judge for Trial and Disposal of Commercial disputes, Ranga Reddy District at LB Nagar.
2. The Micro and Small Enterprises Facilitation Council, Mechal – Malkajgiri District.
3. One CC to Mr. Mamilla Ashwin Reddy, Advocate [OPUC]
4. One CC to Mr. V. Murali Manohar, Advocate [OPUC]
5. Two CD Copies

Njb/gh

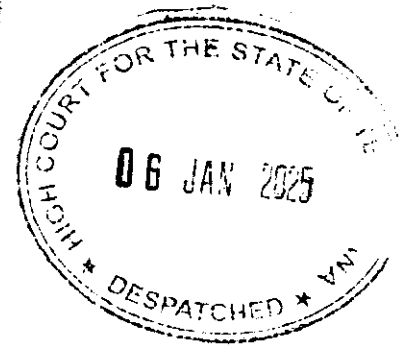


HIGH COURT

DATED:23/12/2024

JUDGMENT

**I.A.No. 1 of 2024
In/and
COMCA.No.56 of 2023**



**DISPOSING OF THE I.A
& DISMISSING THE APPEAL AS WITHDRAWN**

⑦
02/01/25
bx